

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)	...	Applicant/Petitioner
Vs		
M/s. International Recreation and Amusement Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 01.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms Pallavi Kumar, adv in IA 2087/2019.
Mr. Siddharth Banthia, Advocate for Applicant
in IA No. 3048 fo 2020

ORDER

On hearing the submissions of the Applicant counsel in IA-5095/2020, the Respondents are hereby directed to file their reply, if any, by next date of hearing.

List this application along with other pending applications on the date as fixed earlier for hearing on **10.12.2020**.

Sdl—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sdl—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)